

HIGH COURT FOR THE STATE OF TELANGANA:: HYDERABAD

R.O.C.No.570/2023-Estt.

Dated: 28-01-2023

C I R C U L A R

Sub: Observance of silence on 30.01.2023 in memory of those who gave their lives in the struggle for the India's Freedom - **Regarding.**

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As directed, silence is to be observed on **30.01.2023 at 11.00 A.M.** for two minutes in memory of those who gave their lives in the struggle for the India's Freedom.

The following procedure will be followed for the observance of silence: -

"A signal will be sounded at 11.00 A.M. (by striking Court Gong), on hearing of which, all those in-side the Office-rooms and other places of assembly will stand-up wherever they are at that moment and observe silence for two minutes. They will resume their seats on hearing a similar signal which will be sounded at 11.02 A.M."

All the employees of High Court and the others working in the High Court shall observe silence for two minutes by standing still wherever they happen to be at that moment.


28/1/23
REGISTRAR GENERAL

To:

1. The Prl. Secretary to the Hon'ble the Chief Justice.
(for placing before the Hon'ble the Chief Justice)
2. All the P.Ss to Hon'ble Judges (for placing before their Lordships).

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3. The Registrar (IT-cum-CPC) (with a request to direct the concerned to upload the circular in the High Court's Website)
4. The P.Ss to the Registrars (for placing before the Registrars)
5. All the Officers.
6. All the Section Officers/Section Heads (*for circulation among the members of the staff working under their control*).
7. The Section Officers, B.Spl. and C-Section (*for necessary action at their end*)
8. The Overseer – (*to instruct the Office Subordinate who strikes the Court Gong and also for circulation among the members working under his control*)